## Central Administrative Tribunal Chennai Bench Original Application Nos. 310/00817/2016 a/w 01471/2016 Dated Friday the 28th day of June Two Thousand Nineteen

## PRESENT

Hon'ble Mr. P. Madhavan, Member (J)

&

Hon'ble Mr. T. Jacob, Member (A)

Dr. C.Muniandi, Assistant Research Officer, Pasteur Institute of India, Coonoor- 643 103, The Nilgiris.

....Applicant in both OAs

By Advocate M/s. Tamizh Law Firm.

Vs

1. Union of India,

Rep by its Secretary to Government, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 110 011.

...R1 in OA 817/2016

2. Union of India,

Rep. By its Secretary(Health) and Chairman of Governing Body of the Pasteur Institute of India, Coonoor Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi- 110 011.

...R1 in OA 1471/2016

3. The Director,

Pasteur Institute of India, Coonoor- 643 103, The Nilgiris.

4. Dr. B.Sekar,

Director(on Deputation)
Pasteur Institute of India,
Coonoor- 643 103, The Nilgiris.

5. Dr.K.N.Venkataramana

Former Assistant Director Pasteur Institute of India, Coonoor- 643 103, The Nilgiris.

....R2 - R4 in both OAs

By Advocate Mr.N.Ramesh.

## **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicant in both OAs. The learned counsel for the respondents in both OAs represented by proxy counsel. It is seen that the applicant in both OAs was absent on previous occasions i.e. on 03.06.2019, 26.06.2019, Accordingly, the matter was posted under the caption 'For Dismissal' on this day. Even today, neither the applicant nor the learned counsel for the applicant in both OAs is not present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OAs 817/2016 and 1471/2016 are dismissed for default.

(T. Jacob) (P. Madhavan)
Member (A) 28.06.2019 Member(J)